Starred Question No.*24

INDEX OF INFORMATION

Sr. No.	Subject	Page No.
1	Reply of question No. *24 in English	1
2	Executive Summary	2
3	Note for Pad in English	3-4
4	Reply of question No. *24 in Hindi	5
5	Note for Pad in Hindi	6-7

Details Regarding Vigilance Inquiry

***24 Sh. NEERAJ SHARMA (Faridabad Nit):-**Will the Urban Local Bodies Minister be pleased to state:-

a) whether it is a fact that the Inquiry Officer, State Vigilance Bureau, Faridabad, vide his letter no. 1210 dated 27.07.2020 asked the Commissioner, Municipal Corporation to provide documents related to Inquiry No. 05 dated 26.04.2019;

b) whether the abovesaid documents have been provided by the Municipal Corporation; if so, the time when the documents were provided; if not, the time when the letter was again written to provide the said documents;

c) whether it is also a fact that the abovesaid matter had come up in the meeting of the Committee on Local Bodies and Panchayati Raj Institutions of the Haryana Legislative Assembly in which the Government has accepted that the scope and specification have been changed after issuing tender and now at this stage it cannot be regularized at the Government level; and

d) the action taken by the Government on the officers who have changed the scope and specification of the said tender togetherwith the names of person who gave the order to change the said scope and specification ?

Dr. Kamal Gupta, Urban Local Bodies Minister

a) Yes Sir.

b) Yes Sir. The documents demanded by Inquiry Officer, State Vigilance Bureau, Faridabad were provided by Municipal Corporation Faridabad vide memo no. MCF/EE-II/2020/239 dt. 07/09/2020.

c) Yes Sir. A discussion was held on the matter during the meeting and it was apprised to the committee by Commissioner Municipal Corporation Faridabad that a vigilance inquiry is being conducted in the matter.

d) In this regard it is submitted that an inquiry is being conducted by Vigilance Department and action against the erring officials will be taken by the Government on the basis of Inquiry report of Vigilance Department and its recommendation. The change in scope and specification of the work was approved by the then Commissioner, Municipal Corporation Faridabad on the written request made by the area MLA.

Executive Summary

1. Hon'ble Chief Minister, Haryana made an Announcement on dated 7.06.2015 bearing Code No. 10202 titled *"An amount of Rs. 120 Crore of widening and construction of footpath of the road i) Bodh Vihar to ITI ii) ITI to Neelam Chowk iii) Neelam Chowk to Hardware Chowk and iv) Bodh Vihar to Hardware Chowk"*.
2. Estimate amounting to Rs.102.00 Crore for construction of bituminous road was prepared by MCF and approved by Government vide letter No. TA/DULB/2017/169 dated 19.01.2017.
3. The DNIT for the work was prepared for Rs.7634.13 Lakh and work was allotted to M/s R.K. Gandhi vide Memo No. MCF/EE-II/2017/269 dated 07.07.2017 for Rs.7252.89 Lakh with time completion date as 20.04.2019.
4. It was observed during site visit of area MLA that some area is low lying and water logging occurs during rainy season due to which bituminous road may be got damaged frequently.
5. Accordingly, on the request made by area MLA and based on the recommendation of technical committee constituted for the same the then Commissioner, MCF approved change in scope and specification of work from bituminous road to cement concrete road (RMC).
6. Director, Local Audit Department Haryana in it annual report for the 2018-19 has also pointed out the matter regarding change of scope and specification of said work.
7. State Vigilance Department is also conducting inquiry in the matter vide inquiry no. 5 dt. 26.04.2019.
8. The said audit para was also discussed in the meeting of the Committee on Local Bodies and Panchayati Raj Institutions held on 21.09.2021.
9. At present, 57% work amounting to Rs. 41,32,84,109/- has been completed at site and the remaining work is put on hold due to inquiry

NOTE FOR PAD

*24. Details Regarding Vigilance Inquiry

It is submitted here that Hon'ble Chief Minister, Haryana made an Announcement on dated 07.06.2015 bearing Code No. 10202 titled "*An amount of Rs. 120 Crore of widening and construction of footpath of the road i) Bodh Vihar to ITI ii) ITI to Neelam Chowk iii) Neelam Chowk to Hardware Chowk and iv) Bodh Vihar to Hardware Chowk*".

In compliance of the said announcement an estimate amounting to Rs.102.00 Crore for construction of bituminous road was prepared and got approved by Municipal Corporation Faridabad through Government vide letter No. TA/DULB/2017/169 dated 19.01.2017. The DNIT for the work was prepared for Rs.7634.13 Lakh and after following due process of E-tendering work was allotted to M/s R.K. Gandhi vide Memo No. MCF/EE-II/2017/269 dated 07.07.2017 for Rs.7252.89 Lakh. The work was started on 27.07.2017 and its date of completion was 20.04.2019 as per work order.

During execution of work, the site was visited by Local Area MLA, with Commissioner Municipal Corporation Faridabad, Chief Engineer, Superintending Engineer and other technical staff. It was observed during site visit that some area is low lying and water logging occurs during rainy season due to which bituminous road may get damaged frequently. Hence, matter was discussed at length and directions were issued to construct cement concrete road (Ready Mix Concrete) at critical points.

Area MLA on dated 07.09.2017 made a request to Municipal Corporation Faridabad to construct the road by using cement concrete road (Ready Mix Concrete) instead of bituminous road at those points where water logging occurs frequently.

Accordingly, the then Commissioner, Municipal Corporation Faridabad constituted a Committee of CE, SE-I, SE-II & all XENs of MCF to examine and recommend the case. The technical committee gave its recommendations to change scope and specification of work from bituminous road to cement concrete road (Ready Mix Concrete) in large public interest referring clause No.12 of agreement terms & conditions "alteration in specifications & design". Based on the recommendation of the committee the then Commissioner, MCF granted the permission to carry out the work using cement concrete (Ready Mix Concrete).

The matter regarding change in specification of said work has also been pointed out in the Annual Audit report on accounts of Municipal

Corporation Faridabad for the year 2018-19 at point no. 14 (2) audited by the Director, Local Audit Department Haryana.

The said audit para was also discussed in the meeting of the Committee on Local Bodies and Panchayati Raj Institutions held on 21.09.2021. In which, it was apprised to the Committee by the department that in this matter an Inquiry no. 5 dt. 26.04.2019 is already being conducted by State Vigilance Department and action against erring officials will be initiated as per the inquiry report and recommendation therein.

At present, 57% work amounting to Rs. 41,32,84,109/- has been completed at site and the remaining work is put on hold due to inquiry.

सर्तकता जांच से सम्बन्धित ब्यौरा

*24. श्री नीरज शर्मा (फरीदाबाद एनआईटी):

क्या शहरी स्थानीय निकाय मंत्री कृपया बताएंगे कि:–

(क) क्या यह तथ्य है कि जांच अधिकारी, राज्य सतर्कता ब्यूरो, फरीदाबाद ने अपने पत्र यादि क्रमांक संख्या 1210 दिनांक 27.07.2020 के द्वारा आयुक्त, नगर निगम, फरीदाबाद को जांच संख्या–05 दिनांक 26.04.2019 से सम्बन्धित दस्तावेजों को उपलब्ध करवाने के लिए कहा था;

(ख) क्या नगर निगम द्वारा उपरोक्त दस्तावेज उपलब्ध करवाये गए हैं; यदि हां, तो उपरोक्त दस्तावेज किस समय उपलब्ध करवाये गए हैं; यदि नहीं, तो उक्त दस्तावेजों को उपलब्ध करवाने के लिए पत्र पुनः कब लिखा गया?

(ग) क्या यह भी तथ्य है कि हरियाणा विधानसभा के स्थानीय निकायों तथा पंचायती राज संस्थानो पर समिति की बैठक में उपरोक्त विषय आया था जिसमें सरकार ने स्वीकार किया है कि निविदा जारी करने के बाद विषय वस्तु तथा विशिष्टताओं को बदला गया तथा अब इस समय पर सरकारी स्तर पर इसे नियमित नहीं किया जा सकता; तथा

(घ) उक्त निविदा की विषय वस्तु तथा विशिष्टताओं को बदलने वाले उन पर अधिकारियों पर सरकार द्वारा क्या कार्यवाही की गई है तथा उस व्यक्ति का नाम क्या है जिसने उक्त विषय वस्तु तथा विशिष्टताओं को बदलने का निर्देष दिया है?

डा0 कमल गुप्ता, शहरी स्थानीय निकाय मंत्री

(क) हाँ श्रीमान जी।

(ख) हाँ श्रीमान जी। जांच अधिकारी, राज्य सतर्कता ब्यूरो, फरीदाबाद द्वारा मांगे गए दस्तावेज नगर निगम फरीदाबाद द्वारा ज्ञापन संख्या एमसीएफ/ईई–II/2020/239 दिनांक 07/09/2020 के माध्यम से उपलब्ध करवा दिए गए थे।

(ग) हाँ श्रीमान जी। बैठक के दौरान इस मामले पर चर्चा की गई और आयुक्त नगर निगम फरीदाबाद द्वारा समिति को अवगत कराया गया कि मामले की सतर्कता जांच की जा रही है।

(घ) इस संबंध में यह उल्लेख किया जाता है कि सतर्कता विभाग द्वारा जांच की जा रही है और सरकार द्वारा सतर्कता विभाग की जांच रिपोर्ट और उनकी सिफारिश के आधार पर दोषी अधिकारियों के खिलाफ कार्रवाई की जाएगी। क्षेत्रीय विधायक द्वारा किए गए लिखित अनुरोध पर तत्कालीन आयुक्त, नगर निगम फरीदाबाद द्वारा कार्य के विषय वस्तु तथा विशिष्टताओं में परिवर्तन को मंजूरी दी गई थी।

पैड के लिए नोट

*24 सर्तकता जांच से सम्बन्धित ब्यौरा

यहां यह उल्लेख किया जाता है कि माननीय मुख्यमंत्री, हरियाणा द्वारा दिनांक 07.06.2015 को कोड संख्या 10202 के तहत घोषणा की गई, जिसका शीर्षक "*An amount of Rs. 120 Crore of widening and construction of footpath of the road i) Bodh Vihar to ITI ii) ITI to Neelam Chowk iii) Neelam Chowk to Hardware Chowk and iv) Bodh Vihar to Hardware Chowk*" है।

उक्त घोषणा की अनुपालना में नगर निगम फरीदाबाद द्वारा तारकोल की सड़क के निर्माण हेतु 102.00 करोड़ रुपये की राशि का अनुमान तैयार किया गया था जिसका सरकार के पत्र संख्या टीए/डीयूएलबी/2017/169 दिनांक 19.01.2017 के माध्यम से अनुमोदन प्राप्त किया गया था। उक्त कार्य के लिए 7634.13 लाख रुपये की डी एन आई टी तैयार कि गई थी तथा ई–निविदा की उचित प्रक्रिया की पालना करने उपरान्त मेसर्स आर.के. गांधी को ज्ञापन संख्या एम सी एफ/ईई–II /2017/269 दिनांक 07.07.2017 के माध्यम से 7252.89 लाख रुपये का कार्य आवंटित किया गया। कार्य 27.07.2017 को प्रारंभ किया गया तथा कार्यादेश के अनुसार इसके पूर्ण होने की तिथि 20.04.2019 थी।

कार्य निष्पादन के दौरान स्थानीय क्षेत्र के विधायक ने आयुक्त नगर निगम फरीदाबाद, मुख्य अभियंता, अधीक्षण अभियंता एवं अन्य तकनीकी कर्मचारियों के साथ स्थल का दौरा किया। स्थल भ्रमण के दौरान यह पाया गया कि कुछ क्षेत्र नीचा है और बरसात के मौसम में जल भराव होता है जिसके कारण तारकोल की सड़क बार–बार क्षतिग्रस्त हो सकती है। अतः मामले पर विस्तार से चर्चा की गई तथा विकट स्थानों पर सीमेंट कंक्रीट रोड (रेडी मिक्स कंक्रीट) निर्माण के निर्देश जारी किए गए।

क्षेत्रीय विधायक द्वारा दिनांक 07.09.2017 को नगर निगम फरीदाबाद से अनुरोध किया गया कि जिन स्थानों पर अक्सर जल भराव होता है, वहां तारकोल की सड़क के बजाय सीमेंट कंक्रीट रोड (रेडी मिक्स कंक्रीट) का उपयोग करके सड़क का निर्माण करें।

तदनुसार, तत्कालीन आयुक्त, नगर निगम फरीदाबाद ने मामले की जांच तथा सिफारिश करने के लिए सी ई, एस ई–I, एस ई–II और एम सी एफ के सभी कार्यकारी अभियंता की एक समिति का गठन किया। तकनीकी समिति द्वारा, अनुबंध के नियम और शर्तों के खंड संख्या 12 ''नियम व शर्तों'' में बदलाव

का हवाला देते हुए, जनहित में तारकोल की सड़क की जगह सीमेंट कंक्रीट रोड (रेडी मिक्स कंक्रीट) के काम की विषय वस्तु तथा विशिष्टताओं को बदलने के लिए अपनी सिफारिश दीं। समिति की सिफारिश के आधार पर तत्कालीन आयुक्त, एम सी एफ ने सीमेंट कंक्रीट (रेडी मिक्स कंक्रीट) का उपयोग करके कार्य करने की अनुमति प्रदान की।

उक्त कार्य के विशिष्टताओं में परिवर्तन का मामला निदेशक, स्थानीय लेखा परीक्षा हरियाणा द्वारा नगर निगम फरीदाबाद के लेखाओं पर वर्ष 2018–19 की वार्षिक लेखा परीक्षा प्रतिवेदन में बिन्दु क्रमांक 14 (2) पर भी उल्लेख किया गया है।

दिनांक 21.09.2021 को आयोजित स्थानीय निकाय एवं पंचायती राज संस्थाओं की समिति की बैठक में उक्त लेखापरीक्षा पैरा पर भी चर्चा की गई। जिसमें विभाग की ओर से समिति को अवगत कराया गया कि इस मामले में राज्य सतर्कता विभाग द्वारा जांच नं. 5 दिनांक 26.04.2019 पहले से ही की जा रही है और दोषी अधिकारियों के खिलाफ कारवाई जांच रिपोर्ट और सिफारिश के अनुसार की जाएगी।

वर्तमान में, 57% कार्य जो की 41,32,84,109 रुपये की राशि की लागत से स्थल पर पूरा कर लिया गया है और शेष कार्य सतर्कता जांच के कारण रोक दिया गया है।